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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.1186/93

DATE OF PAPERED : 03-06-1997

Between :-

M.V.Krishna Rao

.. Applicant

And

1. The Director General,
Union of India, New Delhi.
2. The Chief General Manager,
Maintenance, Telecommunications,
Madras.
3. The General Manager,
Maintenance, Telecommunications,
Bangalore.
4. The Director of Maintenance,
STSR, Vijayawada.

.. Respondents

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Counsel for the Applicant : Shri M.Pandu Ranga Rao

Counsel for the Respondents : Shri N.V.Raghava Reddy, Addl.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Shri Ravi for Shri M.Pandu Ranga Rao, counsel for the applicant and Shri N.V.Raghava Reddy, learned standing counsel for the respondents.

2. The applicant in this OA has also filed - - - - - which was disposed of - - - - - relief asked for in this OA will flow from the consequential directions given in OA 1283/93.
3. This OA is filed praying for a direction to the respondents to promote the applicant to Group-A service as per original seniority fixed to him in Group-B category with all consequential benefits.
4. The case of the applicant has been narrated in OA 1283/93. A direction has been given in that OA to review the results of the DPC held in May, 1973 and February, 1974 in the case of the applicant, without taking note of the adverse remarks if any in the confidential reports placed before the the original DPC. If on that basis of the review, if the applicant is found fit to be empanelled in the list recommended by the DPC held in May, 1973 and February, 1974, his name should be shown at the appropriate place in that list. It was further directed in OA 1283/93 that his case for higher grade adhoc promotion should be done on that basis. Promotion to Group-A service is a consequential relief that will accrue to him on the basis or as per the direction in OA 1283/93 and hence his case for Group-A service should also be considered on that basis.

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Copy to:

1. The Director General, Telecommunications, New Delhi.
2. The Chief General Manager, Maintenance, Telecommunications, Madras.
3. The General Manager, Maintenance, Telecommunications, Bangalore.
4. The Director of Maintenance, STSR, Vijayawada.
5. One copy to Mr. M. Panduranga Rao, Advocate, CAT, Hyderabad.
6. One copy to Mr. N. V. Raghava Reddy, Addl. CGSC, CAT, Hyderabad.
7. One copy to D.R.A), CAT, Hyderabad.
8. One duplicate copy.

YLKR

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)
AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M
(J)

DATED:

3/6/97

ORDER/JUDGEMENT

M.A./R.A/C.A. NO.

in
O.A. NO. 1186/93

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

केन्द्रीय प्रशासनिक विधिकरण
Central Administrative Tribunal
DEEPT/DESPATCH

- 4 JUL 1997

हैदराबाद न्यायालय

HYDERABAD BENCH

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Shri Ravi for Shri M.Pandu Ranga Rao, counsel for the applicant and Shri N.V.Raghava Reddy, learned standing counsel for the respondents.

2. The applicant in this OA has also filed OA 1283/93, which was disposed of today. The relief asked for in this OA will flow from the consequential directions given in OA 1283/93.

3. This OA is filed praying for a direction to the respondents to promote the applicant to Group-A service as per original seniority fixed to him in Group-B category with all consequential benefits.

4. The case of the applicant has been narrated in OA 1283/93. A direction has been given in that OA to review the results of the DPC held in May, 1973 and February, 1974 in the case of the applicant, without taking note of the adverse remarks if any in the confidential reports placed before the the original DPC. If on that basis of the review, if the applicant is found fit to be empanelled in the list recommended by the DPC held in May, 1973 and February, 1974, his name should be shown at the appropriate place in that list. It was further directed in OA 1283/93 that his case for higher grade adhoc promotion should be done on that basis. Promotion to Group-A service is a consequential relief that will accrue to him on the basis or as per the direction in OA 1283/93 and hence his case for Group-A service should also be considered on that basis.

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